

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION No. 693
TO BE ANSWERED ON 24.07.2025

STATUS OF GRANTS UNDER ARTICLE 275(1) OF THE CONSTITUTION

693. Shri G Lakshminarayana:
Shri Appalanaidu Kalisetti:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of grants released to States under the proviso to Article 275(1) of the Constitution including various categories of grants during the last five years, year-wise and State-wise;
- (b) the specific activities undertaken and funds actually utilised under each of these grants, State-wise and year-wise;
- (c) whether guidelines or utilisation conditions are prescribed for these grants and if so, the details thereof;
- (d) whether any States have reported under-utilisation, non-utilisation or diversion of such grants, if so, the details thereof and the action taken thereon; and
- (e) whether any proposals from States including Andhra Pradesh are pending for additional releases or modifications and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a) Under the “proviso to Grants under Article 275(1) of the Constitution”, funds are released to State Governments under two categories, namely Creation of Capital Assets (CCA) i.e. Non-Recurring grants and Grant-in-aid General (GG) i.e. Recurring grants. The details of grants released to States under the proviso to Article 275(1) of the Constitution under two categories during last five years, year-wise and State-wise is attached at **Annexure I**.

(b) Under the proviso to Grants under Article 275 (1) of the Constitution of India, funds are provided to the State Governments based upon the proposals received from the State Government duly approved by Executive Committee and after appraisal and approval thereof by a Project Appraisal Committee (PAC) constituted in this Ministry. The programme envisages prioritization among sectoral activities such as education, health, skill development, sanitation, water supply, agriculture and allied activities, other income generating schemes and administrative structure. The Utilization Certificate submitted by the States is for complete amount that was released and not category-wise. The details of funds utilization reported by State Government(s) during the last five years is attached at **Annexure II**.

(c) As per the provision of GFRs, Utilization Certificate (UC) in respect of non-recurring Grants becomes due after twelve months of the closure of the financial year and in case of recurring Grants it becomes due immediately after closure of the financial year. Accordingly, all States are periodically being requested by this Ministry to submit outstanding UC as per timelines stipulated under the provisions of GFRs. Most of the States have adhered to timelines in this regard and in case of non-submission of UC by some of the States, the outstanding amount is adjusted by the Ministry with the subsequent release of funds to the concerned State under the proviso.

(d) So far, no such instance has come to the notice of this Ministry in respect of funds released under proviso to Grants under Article 275 (1) of the constitution of India.

(e) Receipt of proposals/works from States with notified Scheduled Tribes (STs) including Andhra Pradesh is a continuous process. Annual Plan for the year 2025-26 has been received from some States including Andhra Pradesh and are under process.

Annexure I

State-wise details of funds released under two categories i.e. Creation of Capital Assets (CCA) and Grants-in-aid General (GG) under proviso to Grants under Article 275(1) of the Constitution during last five years is as under: -

(Rs. In lakh)

[illegible]

S. N o.	States	2020-21			2021-22			2022-23			2023-24			2024-25		
		GG	CCA	Total funds releas ed	GG	CC A	Total funds releas ed	GG	CCA	Total funds releas ed	GG	CCA	Total funds releas ed	GG	CCA	Total funds releas ed
14	Manipur	0.00	0.00	0.00	00	00	0.00	0.00	1067.36	1067.36	0.00	2456.35	2456.35	0.00	1981.32	1981.32
15	Meghala ya	0.00	492.71	492.71	819	776	1595.25	934.66	1970.18	2904.84	0.00	3127.29	3127.29	0.00	2217.40	2217.40
16	Mizoram	150.00	1759.71	1909.71	519	2453	2971.54	461.42	1192.63	1654.05	0.00	2897.97	2897.97	141.20	2002.60	2143.80
17	Nagaland	0.00	1717.38	1717.38	96.30	3106	3202.39	1714.04	4149.43	5863.47	0.00	5020.11	5020.11	0.00	2050.50	2050.50
18	Odisha	1800.00	4504.62	6304.62	4208	7174	11382.05	5367.11	4783.44	10150.55	0.00	6870.56	6870.56	0.00	10107.95	10107.95
19	Rajastha n	1539.00	7627.00	9166.00	2447	7987	10435.21	859.10	10143.43	11002.53	0.00	8940.07	8940.07	0.00	4626.61	4626.61
20	Sikkim	220.00	296.00	516.00	545	1500	2045.00	224.42	495.96	720.38	0.00	1754.38	1754.38	632.92	3852.14	4485.06
21	Tamil Nadu	0.00	0.00	0.00	00	00	0.00	0.00	0.00	0.00	0.00	650.49	650.49	0.00	2019.66	2019.66
22	Telangan a	150.00	2367.00	2517.00	00	2050	2050.00	837.38	2277.08	3114.46	0.00	5169.00	5169.00	0.00	13797.00	13797.00
23	Tripura	0.00	201.74	201.74	171	436	607.53	145.06	1149.65	1294.71	550.00	3676.39	4226.39	0.00	4151.82	4151.82
24	Uttar Pradesh	50.00	877.43	927.43	00	833	832.71	0.00	1135.85	1135.85	0.00	1353.63	1353.63	0.00	1829.90	1829.90
25	Uttarakh and	0.00	0.00	0.00	00	101	100.65	306.02	0.00	306.02	129.82	834.23	964.05	0.00	0.00	0.00
26	West Bengal	295.50	3745.64	4041.14	00	00	0.00	1255.95	2930.55	4186.50	0.00	4744.40	4744.40	0.00	3549.61	3549.61
	TOTAL	11009.55	68960	79969.55	2697.30	65285	92324.57	23083.66	74565.57	97649.23	15550	101660	117210	8492.87	108564.13	117057

Annexure II

State-wise details of funds utilization reported by State Government under proviso to Grants under Article 275(1) of the Constitution during last five years is as under: -

(Rs. In lakh)

S. No.	States	2020-21	2021-22	2022-23	2023-24	2024-25
		Funds Utilization reported by State Govt.	Funds Utilization reported by State Govt.	Funds Utilization reported by State Govt.	Funds Utilization reported by State Govt.	Funds Utilization reported by State Govt.
1	Andhra Pradesh	2055.55	2555.70	0.00	0.00	0.00
2	Arunachal Pradesh	6014.00	9830.00	7265.30	6740.00	0.00
3	Assam	4033.345	2392.33	2011.69	1978.52	0.00
4	Bihar	0.00	642.08	818.91	614.88	0.00
5	Chhattisgarh	9976.24	11604.02	13562.43	3524.39	0.00
6	Goa	0.00	400.41	667.79	0.00	44.31
7	Gujarat	5637.87	5091.71	6037.65	1667.04	0.00
8	Himachal Pradesh	1297.00	1350.00	940.43	364.57	0.00
9	Jharkhand	10278.00	10715.62	5642.87	0.00	0.00
10	Karnataka	3305.68	3210.00	4297.57	377.56	0.00
11	Kerala	0.00	0.00	0.00	0.00	0.00
12	Madhya Pradesh	3689.47	3851.89	2751.16	145.10	0.00
13	Maharashtra	617.99	0.00	0.00	0.00	0.00
14	Manipur	0.00	0.00	533.68	100.00	0.00
15	Meghalaya	492.71	1333.02	2353.65	1093.50	0.00
16	Mizoram	1909.71	2971.54	1654.05	1891.08	0.00
17	Nagaland	1717.38	3202.39	5303.07	1614.60	0.00
18	Odisha	6304.62	11382.05	10150.55	0.00	0.00
19	Rajasthan	9166.00	8892.69	6180.56	4292.86	0.00
20	Sikkim	389.65	2045.00	220.86	0.00	0.00
21	Tamil Nadu	0.00	0.00	1146.26	0.00	481.64
22	Telangana	2517.00	2050.00	3114.46	5169.00	0.00
23	Tripura	201.74	607.53	1194.71	2399.59	0.00
24	Uttar Pradesh	927.43	832.71	1041.66	0.00	0.00
25	Uttarakhand	0.00	100.65	12.05	0.00	0.00
26	West Bengal	4041.14	0.00	3745.03	1825.52	0.00
	TOTAL	74572.525	85061.34	80646.39	33798.21	525.95

*As per provision of GFRs, funds released under the category of Grant-in-aid General is due for the financial year 2024-25.
